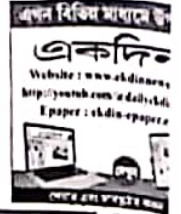




# একদিন

এগিয়ে চলার সঙ্গী



8

জেট গতির যুগে শুভেচ্ছা জানানোর গতিও বেড়েছে

অসামাজিক কাজের অভিযোগে হরিচন্দ্রপুরে

6

কলকাতা ২৬ অক্টোবর ২০২৩ ৮ কার্টিক ১৪০০ বৃহস্পতিবার সপ্তম বর্ষ ১০৩ সংখ্যা ৮ পাতা ৩.০০ টাকা ■ Kolkata, 26.10.2023, Vol.17, Issue No. 133, 8 Pages, Price 3.00

EKDIN, KOLKATA, 26 OCTOBER 2023, PAGE 5

কলকাতা, ২৬ অক্টোবর ২০২৩



FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF MANIKARAN VINCOM PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	MANIKARAN VINCOM PRIVATE LIMITED
2. Date of Incorporation of corporate debtor	28th January, 2008
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, West Bengal
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51109WB2008PTC122141
5. Address of the registered office and principal office (if any) of corporate debtor	9/A/1B, Chella Road, Kolkata-700027, West Bengal
6. Insolvency commencement date in respect of corporate debtor	20th October, 2023
7. Estimated date of closure of insolvency resolution process	180 days from date of Commencement of resolution process, which is 16th April, 2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Anal Basu Registration No: IBBI/IPA-001/IP-P-02436/2021-2022/13742
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 27, Haladhar Bardhan Lane, Kolkata-700012, West Bengal E-Mail ID: basu_anal@rediffmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 27, Haladhar Bardhan Lane, Kolkata-700012, West Bengal E-Mail ID: manikara.vincom@gmail.com
11. Last date for submission of claims	03rd November, 2023 (14 days from date of Order)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="http://www.ibbi.gov.in/downloadform.html">http://www.ibbi.gov.in/downloadform.html</a> Physical Address: As mentioned against item No. 10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process of the Manikaran Vincom Private Limited on 20th October, 2023. NOTE: This Announcement could not be published on newspaper on 23.10.2023 due to closure of publication of newspapers in Kolkata for Durga Puja Festival. It is being published on the very first day of the resumption of newspaper publication.

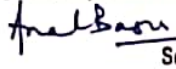
The creditors of Manikaran Vincom Private Limited are hereby called upon to submit their claims with proof on or before 03rd November, 2023 to the interim resolution professional at the address mentioned against entry No. 10.


The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

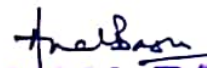
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 23.10.2023  
Place : Kolkata

  
Sd/  
Anal Basu  
Interim Resolution Professional  
IBBI/IPA-001/IP-P-02436/2021-2022/13742



  
**ANAL BASU**  
Interim Resolution Professional  
Resolution Professional  
IBBI / IPA-001/IP-P-02436/  
2021-2022/13742



# Business Standard

FORM A PUBLIC ANNOUNCEMENT [Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016] FOR THE ATTENTION OF THE CREDITORS OF MANIKARAN VINCOM PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	MANIKARAN VINCOM PRIVATE LIMITED
2. Date of incorporation of corporate debtor	28th January, 2008
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, West Bengal
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51109WB2008PTC122141
5. Address of the registered office and principal office (if any) of corporate debtor	9/A/1B, Chetia Road, Kolkata-700027, West Bengal
6. Insolvency commencement date in respect of corporate debtor	20th October, 2023
7. Estimated date of closure of insolvency resolution process	180 days from date of Commencement of resolution process, which is 16th April, 2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Anal Basu Registration No: IBBI/IPA-001/IP-P-02436/2021-2022/13742
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 27, Haladhar Bardhan Lane, Kolkata-700012, West Bengal E-Mail ID: basu_anal@rediffmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 27, Haladhar Bardhan Lane, Kolkata-700012, West Bengal E-Mail ID: manikara.vincom@gmail.com
11. Last date for submission of claims	03rd November, 2023 (14 days from date of Order)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: <a href="http://www.ibbi.gov.in/downloadform.html">http://www.ibbi.gov.in/downloadform.html</a> Physical Address: As mentioned against item No. 10

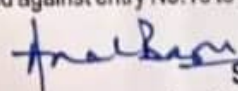
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process of the Manikaran Vincom Private Limited on 20th October, 2023. **NOTE: This Announcement could not be published on newspaper on 23.10.2023 due to closure of publication of newspapers in Kolkata for Durga Puja Festival. It is being published on the very first day of the resumption of newspaper publication.**

The creditors of Manikaran Vincom Private Limited are hereby called upon to submit their claims with proof on or before 03rd November, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

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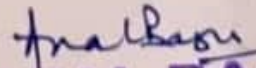
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Submission of false or misleading proofs of claim shall attract penalties.

  
 Sd/-  
**Anal Basu**  
 Interim Resolution Professional  
 IBBI/IPA-001/IP-P-02436/2021-2022/13742

Date : 23.10.2023  
Place : Kolkata



  
**ANAL BASU**  
 Interim Resolution Professional /  
 Resolution Professional  
 IBBI / IPA-001/IP-P-02436/  
 2021-2022/13742